

Central Administrative Tribunal
Principal Bench

CP No.232/2016
in
OA No. 283/2016

New Delhi, this the 1st day of September, 2016

Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Dr. B.K. Sinha, Member (A)

Shri Atlesh Kumar Sharma
S/o Shri K.L. Pandey
R/o 12/356, DDA Janta Flats,
Gadi East of Kailash,
New Delhi.

...Petitioner

(Petitioner in person)

Versus

Shri P.K. Gupta,
Commissioner,
North Delhi Municipal Corporation,
4th Floor, Civic Centre, JLN Marg,
New Delhi – 110 002.

...Respondent

(By Advocate: Shri Manjeet Singh Reen)

ORDER (Oral)

By Hon'ble Mr. V. Ajay Kumar, Member (J)

The present Contempt Petition is filed alleging non-implementation of the order of this Tribunal dated 22.01.2016 in OA No. 283/2016 whereunder the following order was passed:-

“5. In the circumstances, the OA is disposed of, at the admission stage, without going into the merits of the case, by directing the respondents to consider the Annexure-1 representation dated 02.03.2015 of the applicant and pass appropriate reasoned and speaking order within four weeks from the date of receipt of a copy of this order, in accordance with law. No costs.

Let a copy of the OA, be enclosed to this order.”

2. The respondent, while submitting that they have complied with the orders of this Tribunal and passed the speaking order vide Annexure R/4 office order dated 24.08.2016, prays for dismissal of the C.P.

3. In the circumstances, and in view of the substantial compliance by the respondents, the C.P. is closed. Notice is discharged. However, the petitioner is at liberty to question the order now passed, if he is still aggrieved, in accordance with law. No costs.

(Dr. B.K. Sinha)
Member (A)

(V. Ajay Kumar)
Member(J)

/lg/

